

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-4-2020**

Vandana Kumari Gananayak ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. Jatin Ramaiya, Advocate under Legal Aid Scheme for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the State.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 5th June, 2020

P.C.

Heard Mr. J. Ramaiya who has been appointed under Legal Aid Scheme to assist the Petitioner who is also present in the Court in person.

2. Mr. D. Pangam, learned Advocate General who is present in the Court has also graciously agreed to appear in this matter. The learned Advocate General states that Ms. Maria Correia, learned Additional Government Advocate will waive service on behalf of the State of Goa and Police Authorities. He states that he will secure instructions and make appropriate statement on the next date.

3. Mr. Ramaiya, learned counsel for the Petitioner states that at the earliest he will also draw out a short petition, so that the Respondents have some idea about the case which they are required to meet. Registry to accept such petition, if necessary online.

4. In the meanwhile, we issue notice to Som Dutt, Respondent No.2 at the address indicated by the Petitioner in the cause title. The Police Authorities at Shamli, Uttar Pradesh are requested to cooperate in the service of such notice. Liberty is granted to the Petitioner to serve the said Som Dutt by all permissible means including through Email and WhatsApp.

5. The Police Inspector of Calangute Police Station to also speak to his counterparts at Shamli in Uttar Pradesh and secure cooperation in the matter of service of notice upon Som Dutt.

6. The returnable date shall be 9th June, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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